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% 14.12.2010

Present: Mr.Chandramani Bhardwaj, Advocate for the Appellant.
Mr.Piyush Kaushik, Advocate for the Respondent.

+ ITA No.854/2009.

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This appeal is filed against the order passed by the Tribunal under Section 254(2) of the Income Tax Act. In view of the Full Bench judgment of this Court in the case of *Lachman Dass Bhatia v. Assistant Commissioner of Income Tax, ITR No. 724/2010*, this appeal is not maintainable and is accordingly dismissed. However, an opportunity is granted to the appellant to take appropriate steps if he so desires.

A.K. SIKRI, J.

SURESH KAIT, J.

DECEMBER 14, 2010

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